NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

Appeal No.28/241/242/ND/2018

IN THE MATTER OF:

Sh. Vijay Kumar Agarwal & Ors.

.. PETITIONER

Vs.

Sacred Trading and Investment Company (P) Ltd

.. RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented that the petitioner is the promoter of the Respondent Company. However, the Memorandum of Articles of Association, being the charter documents has not been filed as required to be filed.

Let the same be filed within one week by the petitioner from today (22.1.2018).

Post the matter on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.1.2018